F.No. A-12018/1/2013-Ad.IIB  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Indirect Taxes & Customs  
**********

11 Oct 2018

Room No. 243E, North Block  
New Delhi, the 9th October, 2018

To

All Chief Commissioners,  
All Directors General under CBIC

Subject: Uploading of draft amendment to the Recruitment Rules for the post of Senior Private Secretary, Group ‘B’ in field formations and Directorates under CBIC on the website of CBIC – regarding.

Madam/ Sir

I am directed to say that the draft amendment to the Recruitment Rules for the post of Senior Private Secretary, Group ‘B’ working in various field formations and Directorates under CBIC has been approved by the Board and the same is being uploaded on the website of CBIC.

2. You are requested to bring the aforementioned draft RRs (copy enclosed) to the notice of all stakeholders, under your jurisdiction, inviting their comments, if any, within 30 days from the date of posting of this letter/draft RRs on the official website of CBEC.

Encl. – as above.

Yours faithfully

(Nagendra Kumar)  
Under Secretary to the Govt. of India (Ad.IIB)  
Tel. No. 23095584

Copy to-

The Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel, Chanakyapuri, New Delhi – 110021 with the request to upload this letter along with the draft RRs for the post of Sr. PS on the official website of CBIC.

(Nagendra Kumar)  
Under Secretary to the Govt. of India (Ad.IIB)
G.S.R. — In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, Senior Private Secretary (Group ‘B’ Gazetted, Ministerial Posts) Recruitment Rules, 2015, namely:

1. (1) These rules may be called the Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, Senior Private Secretary (Group ‘B’ Gazetted, Ministerial posts) Recruitment (Amendment) Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, Senior Private Secretary (Group ‘B’ Gazetted, Ministerial Posts) Recruitment Rules, 2015, the following shall be substituted; namely:

a) for rule 3,

"3. Special Provision. — (1) Each Zonal Cadre Controlling Authority shall have its own separate cadre, unless otherwise specifically prescribed by the Central Board of Indirect Taxes and Customs in this behalf. The Directorate General of Performance Management, Customs and Central Excise, Delhi will be the Cadre Controlling Authority for all Group-B and C posts (Gazetted and Non-Gazetted) for the following Directorates as approved by the Board namely:

(i) Directorate General of Performance Management
(ii) Directorate General of Revenue Intelligence
(iii) Directorate General of Goods and Service Tax Intelligence
(iv) Directorate General of Logistics
(v) Directorate General of Tax Payer Services
(vi) Directorate General of Systems & Data Management
(vii) Central Revenues Control Laboratory
(viii) Directorate General of Vigilance
(ix) Directorate General of Anti-Profiteering
(x) Directorate General of Export Promotion
(xi) Directorate General of Audit
(xii) Directorate General of Legal Affairs
(xiii) Directorate General of Human Resource Development
(xiv) Chief Commissioner (AR), Customs, Central Excise & Service Tax Appellate Tribunal (CESTAT)
(xv) Directorate General of Analytics and Risk Management
(xvi) Directorate General of Valuation
(xvii) Directorate of International Customs
(xviii) Directorate General of Goods and Service Tax"
(2) Inter-se seniority of all merged Directorate posts in the grade of Group ‘B’ & ‘C’ shall be integrated as per the instructions/guidelines issued by the Government of India from time to time in this regard.

b) in the Schedule, in column (12),

“Group ‘B’ Departmental Promotional Committee (for considering promotion):
(i) Cadre Controlling Principal Chief Commissioner or Chief Commissioner or Principal Director General or Director General of Performance Management, DGPM – Chairman
(ii) Principal Commissioner or Commissioner or Principal Additional Director General or Additional Director General, DGHRD – Member
(iii) Additional or Joint Commissioner (Personnel & Vigilance) or Additional or Joint Director, DGPM – Member

Note: Where none of the member at Serial No. (i) to (iii) above belongs to the Scheduled Castes or the Scheduled Tribes, a Group ‘A’ officer from outside the Department belonging to the Scheduled Castes or the Scheduled Tribes, shall also associate as a member of the Departmental Promotion Committee.

[F.No. A-12018/1/2013-Ad.IIB]

(Nagendra Kumar)
Under Secretary to the Govt. of India

Note: The principal rules were published vide notification number G.S.R. 896(E) dated the 19th November, 2015 in the Gazette of India, Part II, Section 3, Sub-section (i) dated 24th November, 2015 and was subsequently amended vide notification number G.S.R. 166 dated the 8th June, 2018.